

CENTRAL ADMINISTRATIVE TRIBUNAL, ALIA HABAD BENCH.

• • •

Registration O.A. No. 698 of 1987

Harihar Nath Sonkar Applicant.

Versus

Union of India
and others Respondents.

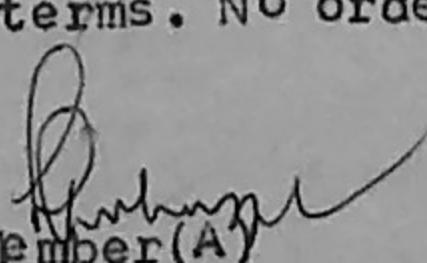
Hon'ble Mr. Justice U.C. Srivastava, M.C.
Hon'ble Mr. K. Obayya, Member (A)

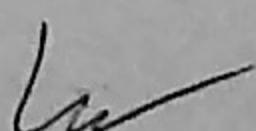
(By Hon. Mr. Justice U.C. Srivastava, V.C.)

14

Contd. . . 2p/-

in the result, an exparte decision was taken and his 3 years increments were withhold. The applicant filed and appeal against the same which was also rejected. He filed a review petition to G.M. (Commr) NDLS directly ignoring the proper channel. It appears that the applicant has retired from service but before his retirement his review application is pending for disposal with the respondents, the reference of which has taken place in the written statement filed by the respondents. The respondents have stated that he filed the review application directly ignoring the proper channel but the advance copy of the same has been sent to the General Manager. As the applicant has filed a review application so without technicality the respondents are directed to dispose of the review application filed by the applicant. The reviewing authority will consider the prayer made by the applicant and in case the reviewing authority finds it proper to reduce the punishment, the same authority can do so notwithstanding the fact that the applicant has retired from service, and the reviewing authority shall also direct the respondents to give all the consequential benefits to the applicant. It will be open for the applicant to file another copy of the review application in case, he so desires within a period of 1 month and let a decision be taken in this behalf by the reviewing authority within a period of another 2 months from the date of communication of this order. The application is disposed of with the above terms. No order as to costs.


Member (A)


Vice-Chairman

Dated: 13.8.1992

(n.u.)